

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 6003
TO BE ANSWERED ON 11.04.2017

LABELLING INFORMATION ON TEXTILE PRODUCTS

6003. SHRI SANJAY DHOTRE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that in the absence of Textile (Consumer Protection) Regulation, the customers are being deprived of statutory labelling information on a wide range of textiles and textile products in the wake of misleading advertisements vis-a-vis textiles and if so, the details thereof;
- (b) whether the Government is contemplating to include the textile products viz. silk, man-made cellulosic and non-cellulosic spun fibers and man-made cellulosic and non-cellulosic filament yarns by categorizing them as essential commodities under the Essential Commodities Act;
- (c) if so, the time by which the Government would come up with necessary legislation in the Parliament; and
- (d) if not, the reasons therefor?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) : Government has made provision for labeling information on pre-packaged commodities under the Legal Metrology (Packaged Commodities) Rules, 2011 framed under the Legal Metrology Act, 2009. The rules are applicable to textiles and textile products also which are sold in pre-packaged forum. Under rule 6 of the said rule it is mandatory to declare on all pre-packaged commodities, the Name and address of the manufacturer/packer/Importer, Name of the Commodity, Net quantity, Month and year of manufacturing / packing/importing, Retail sale price and consumer care details to protect the interest of consumers.

The penalty provisions are made under section 36(1) of the Legal Metrology Act, 2009 for the violations in respect of the mandatory declarations on the label.

(b) to (d) : As per Schedule to the Essential Commodities Act, 1955 amended in 2006 the hank yarn made wholly from cotton, raw jute and jute textiles are covered. At present there is no proposal with the department to include the textile products viz. silk, man-made cellulosic and non-cellulosic spun fibers and man-made cellulosic and non-cellulosic filament yarns in the list of Essential Commodities.
